

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No.199

Laxman Singh Versus Union of India & others

13

Date of Order

Orders

CA 37/95 (DA 22/92)

21-4-98

D. B. not formed today. 18-8-98
Be listed before D. B. on.....

Dy. Registrar
C.A.T. Jaipur Bench

18-8-98

D. B. not formed today. 3-12-98
Be listed before D. B. on.....

Dy. Registrar
C.A.T. Jaipur Bench

3-12-98

D. B. not formed today. 19-5-99
Be listed before D. B. on.....

Dy. Registrar
C.A.T. Jaipur Bench

19.5.99

Mr.U.D.Sharma - Proxy of Mr.K.S.Sharma
Counsel for the petitioner

Mr.Azgar Khan - Proxy of Mr.M.Rafiq -
Counsel for the respondents.

The learned counsel for the petitioner states that since the respondents have complied with the orders of the Tribunal dated 20.9.1994, therefore he does not want to press this Contempt Petition. Accordingly the Contempt Petition is disposed of accordingly. Notices issued to the respondents are hereby discharged. Order accordingly.

(N.P.Nawani)
Member (A).

(Ratan Prakash)
Member (J).